

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-429/ND/2018

In the matter of :

Sree Balaji Interiors

Vs.

Entertainment City Ltd

..PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ankit Swarup, Ms. Tanya Swarup, Mr. Suraj Raj,
Advocates

For the Respondent/Corporate Debtor : Mr. Piyush Mittal, Mr. Nikunj Hurria, Advocates
along with Mr. Vikas Thukral, AR

For the Intervener :

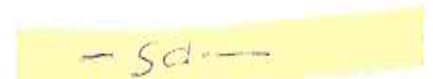
ORDER

Learned Counsels for the parties are present. It is represented by both the parties on record that the matter has been settled between the parties outside the Tribunal and in view of the same, Ld. Counsel for the petitioner represents that he may be permitted to withdraw this petition.

Taking into consideration the said representation and in view of Rule 8 of IBBI (Application to Adjudicating Authority) Rules, 2016, the petition is dismissed as withdrawn. Let the files be consigned to records.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit